Central Administrative Tribunal
Principal Bench: New Delhi

CP No.690/2017
MA No.664/2018
in
OA No.3339/2014

New Delhi, this the 21ˢᵗ day of February, 2018
Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

Nivedita, Age-26 Years, Roll No.3013020317
D/o Sh.Vijay Kumar Rastogi,
R/o H. No. –C-403,
Plot No.17, Jagran Apartment,
Sector-22, Dwarka,
New Delhi-77..   ...Petitioner

(By Advocate: Mr. Sachin Chauhan)

                              VERSUS
1.   Sh. Ashim Khurana, Chairman,
      Staff Selection Commission,
      Block No.12, CGO Complex,
      New Delhi-110 003.

2.   Sh. Wren Mishra,
      Dy. Director/ Regional Director (CR)
      Govt. of India,
      21-23 Lowther Road,
      Allahabad-211002.   ...Contemnors/ Respondents

(By Advocate: Sh.R.K. Sharma, Sh. H.K. Bajpai for Sh. Gyanendra
Singh)

                    O R D E R (Oral)
By Hon'ble Mr. Raj Vir Sharma, Member (J):

       Heard the learned counsel for the parties.

2.   Learned counsel for the petitioner submitted that in para 48

of the judgment dated 30.07.2014 passed in OA No.930/2014 and

other connected OAs, this Tribunal has quashed and set aside the

show cause notice and a direction had been given for allocation of

the   services to the petitioners.   Although the respondents have

forwarded the dossiers of the petitioner/petitioners but allocation of service is yet to be done by the respective user department. On the other hand, learned counsel for the respondents submitted that they have allocated the service also.

3. Leaned counsel for the petitioner submitted that liberty should be given to the petitioner to approach the Tribunal in case any delay occurs in allocation of service by the user department.

4. In view of the above, we are satisfied that respondents have substantially complied with the order of this Tribunal. Therefore, this CP is closed. Notices issued to the respondents are discharged. However, the petitioner is given liberty to approach this Tribunal in case any delay occurs in allocation of service.

5. All pending MAs are disposed of accordingly.

(Nita Chowdhury)   **(Raj Vir Sharma)**
    Member (A)   Member (J)

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